

## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

5809

## HOUSE OF THE PEOPLE

Tuesday, 27th April, 1954

The House met at a Quarter Past Eight  
of the Clock

[MR. SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I)

9-05 A.M.

MESSAGE FROM COUNCIL  
OF STATES

Secretary : Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Finance Bill, 1954, which was passed by the House of the People at its sitting held on the 22nd April, 1954, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

SECOND REPORT OF COMMITTEE  
ON PETITIONS

Shri Raghuramaiah (Tenali): I beg to present the Second Report of the Committee on Petitions.

122 P.S.D.

5810

## PETITION RE FOOD SITUATION

Secretary: Sir, under Rule 178 of the Rules of Procedure and Conduct of Business in the House of the People I have to report that a petition, as per statement laid on the Table, has been received relating to the prevailing food situation in the country.

## STATEMENT

Petition relating to the prevailing  
food situation in the country.

No. of Signatories	District or town	State	No. of Petition
One	South Malabar	Madras	7

CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCEINADEQUATE TRANSPORT FACILITIES FOR  
LIFTING COAL AND CEMENT TO NORTH  
BIHAR

Mr. Speaker: I have received notice under Rule 215, from Shri L.N. Mishra, Shri Awadheshwar Prasad Sinha and Shri Bhagwat Jha Azad calling the attention of the Minister of Railways to the following matter of urgent public importance and requesting that he may make a statement thereon:—

"Inadequate transport facilities to lift coal and cement to North Bihar which has caused much dislocation in the programme and arrangements made for rehabilitation of those who had lost houses in last year's flood."

**The Deputy Minister of Railways and Transport (Shri Alagesan):** The traffic from areas served by the broad gauge for North Bihar has to be ferried over the river Ganga *via* Mokamehghat, Bhagalpur and Manihari-Sakrigali ghat and also carried by a longer route *via* Manduadih near Banaras. The volume of traffic that can be ferried across the river is dependent upon the behaviour of the river, which directly influences the number of trips which the ferries can make daily. Towards the latter part of 1953-54, the river conditions have been most unfavourable as compared with the last several years with the result that the quantum of traffic moved was about 20 per cent less than the normal capacity of about 215 broad gauge wagons a day *via* the three riverine points.

This unavoidable decline in the total quantum of rail transport could not be possibly made up by increased movements *via* Manduadih. The movements *via* Manduadih also had to be unavoidably curtailed during January-February to accommodate the heavy passenger traffic on the metre gauge in connection with the Kumbh Mela at Allahabad.

The reduction in the total traffic carried naturally affected coal and cement also.

The Bihar State Government represented their difficulties about the middle of February 1954 and the position was discussed at Delhi with their Minister for Civil Supplies on 28th February 1954. As a result of the discussions, *inter alia*, the following arrangements were made to move coal and cement:—

Coal: 24 broad gauge wagons a day and in addition, 8 special trains to Manduadih.

Cement : 16 broad gauge wagons a day and in addition, 2 special trains *via* Manihari-Sakarigali ghat.

The Bihar Government agreed to receive the coal by special trains to a

dump at Manduadih, to be subsequently despatched to metre gauge stations as early as feasible.

A meeting was called at Patna on the 14th April 1954, by the Chief Minister, Bihar State, with the representatives of the Railway Board, the Railways concerned and the Coal Commissioner. The Chief Minister is understood to have expressed satisfaction at the increased movements which materialised as a result of the special arrangements made during the month of March. A close liaison is being maintained with the Bihar State so that timely and appropriate action is taken to meet the requirements of that State as best as possible, having regard to the requirements of other States also served by these routes.

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CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL.

**The Minister of Home Affairs and States (Dr. Katju):** I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898.”

*The motion was adopted.*

**Dr. Katju:** I introduce the Bill.

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**FACTORIES (AMENDMENT) BILL**

**The Minister of Labour (Shri V.V. Giri):** I beg to move:

“That the Bill further to amend the Factories Act, 1948, as passed by the Council of States be taken into consideration”

The House will no doubt recall that in 1948 a comprehensive law was enacted to consolidate and amend the